programme content and format of Doordarshan so as to sustain the interest of its viewers.

## [Translation]

## Telephone System Around Delhi

3873. SHRI AVTAR SINGH BHADANA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the telephone system of the areas adjoing Delhi are functioning properly; if not, the reasons therefor;
- (b) whether its inspection report is being submitted from time to time;
- (c) if so, whether any deficiencies have been noted in the working of the system;
- (d) whether telephone lines in Taudu and other areas of Faridabad Parliamentary Constituency have been lying out of order for the last several months;
  - (e) if so, the details thereof; and
- (f) the action taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Telephone system of areas are functioning properly.

- (b) Yes, Sir.
- (c) Deficiencies noticed during inspections are attended promptly.
  - (d) No. Sir.
  - (e) and (f). Does not arise.

[English]

## Regularisation of Encroachments of Government Land in Andaman Island

3874. SHRI GUMAN MAL LODHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of pre-1978 encroachments of Government land in the Andaman and Nicobar islands regularised by the Andaman Nicobar Administrations as on date;
- (b) the ate of premium charged in such cases;
- (c) whether land premium rates for fresh allotments/regularisations have been raised recently and if so, the details thereof;
- (d) whether revised rates of land premium is likely to be applicable to persons belonging to labour class and other weaker sections of the society and to those encroachers whose cases are to be regularised hereafter; and
- (e) whether Government of Andaman & Nicobar Administration has received any representations in this regard and if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE ININISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The Andaman & Nicobar Administration has regularised 7212 cases of pre-1978 encroachments, subject to the payment of premium as may be determined/fixed by the Administration. No premium has been charged so far in all these cases.

The revised rates of premium, to be effective from 1.12.88, for allotment of land